

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 16

C.P. (IB)/873(MB)2023

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **17.04.2024**

NAME OF THE PARTIES : **Union Bank Of India Limited**

Vs

Utopian Sugars Limited

For FC : Adv. Prakhar Tandon

For CD : Adv. Shrey Sinha Nikhilesh a/w Adv. shraddha Swarup
Section 7 of IBC

ORDER

1. Counsel for FC submits that the last tranche of payment of Rs. 5.6 Crore was paid on 31.03.2024 and the OTS is fully implemented.
2. In the above circumstances, both the Counsel for FC and CD submit that there is no point to drag the matter any further. In view of the above,
the C.P is allowed to be withdrawn.
3. **Disposed of as withdrawn.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)